

**GOVERNMENT OF INDIA
MINISTRY OF COMMERCE**

NOTIFICATION NO.33 (RE-2000) 1997-2000

NEW DELHI: 1st September, 2000

In exercise of the powers conferred by section 5 of the Foreign Trade (Development and Regulation) Act, 1992 (No. 22 of 1992) read with paragraph 1.3 of the Export and Import Policy, 1997-2002 (incorporating amendment made upto 31.3.2000), the Central Government hereby makes following amendments in the Export and Import Policy, 1997-2002: (incorporating amendment made upto 31.3.2000).

Paragraph 4.26 relating to Electronic Data Interchange shall be amended to read as under:

In an attempt to speed up the transactions and to bring about transparency in various activities related to exports, electronic data interchange would be encouraged. Applications received electronically from the status holders and green card holders shall be cleared within 24 hours

This issues in public interest.

(N.L.Lakhanpal)
Director General of Foreign Trade
and Ex-officio
Additional Secretary to the Government of India

Copy to all concerned:

(Kiran Sehgal)

